

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3229 of 2020

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Lokesh Chandra Gorai @ Lugu Gorai @ Logesh Gorai

... .. Petitioner

Versus

The State of Jharkhand

... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Diwakar Jha, Advocate

For the Opposite Party : Mr. Suraj Verma, A.P.P.

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2/09.09.2020 Heard the parties.

So far as defect no. 9 (iii) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, defect no. 9 (i), (ii) & (iv) are concerned, the same are ignored.

The petitioner is apprehending his arrest in connection with Gola P.S. Case No. 4 of 2020.

It has been alleged that several motor-cycles illegally loaded with coal were seized.

Learned counsel for the petitioner submits that petitioner does not have any criminal antecedent.

It appears that the apprehended accused had disclosed the name of the petitioner and Manik Sao as the purchaser of the stolen coal and the said Manik Sao has been granted anticipatory bail by this court in A.B.A. No. 2718 of 2020.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1<sup>st</sup> class, Ramgarh in connection with Gola P.S. Case No. 4 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)